

Termination of employment of contractual labourers in the Ministry

†922. SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that the contract of many workers employed as contractual labourer in the Ministry has been terminated after imposition of 'Lockdown' resulting in those people losing their employment;
- (b) the details of the contractual workers in the Ministry whose contracts have been terminated during lockdown;
- (c) whether any financial relief has been provided to such contractual workers during lockdown;
- (d) if so, the details of relief provided, and if not, the reasons therefor; and
- (e) whether the termination is not a violation of labour laws?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (e) No, Sir. Only 02 contractual workers (Data Entry Operators) have been replaced by the Service Provider Agency during the period of Unlock 2.0. They have been paid full wages by the Service Provider Agency till their replacement. Hence, there is no violation of Labour Laws.

'Infrastructure Status' to logistic parks

923. SHRI PRABHAKAR REDDY VEMIREDDY : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Ministry has sent any proposal to the Finance Ministry for giving 'infrastructure status' to logistic parks it has proposed and also permitting 100 per cent Foreign Direct Investment under automatic route in logistics parks;
- (b) if so, the details thereon and the response thereof; and
- (c) India's logistic costs *vis-a-vis* other countries and to what extent getting 'infrastructure status' to logistic parks helps in bringing down costs?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS [GENERAL (RETD.) V.K. SINGH]: (a) and (b) Infrastructure status has already been notified in the Gazette of India Extraordinary PART I - Section 1, No. 213 dated 28th August, 2020 by Ministry of Finance, Department of Economic Affairs granted to Logistics Sector, including Multimodal Logistics Parks comprising Inland Container Depot (ICD) with minimum investment of ₹ 50 crore and minimum area of 10 acre, Cold Chain Facility with minimum investment of ₹ 15 crore and minimum area of 20,000 sq ft, and/or Warehousing Facility with investment of minimum ₹ 25 crore and minimum area of 1 lakh sq ft.

The extant Foreign Direct Investment (FDI) policy is under the purview of Ministry of Commerce and Industry, Department of Industrial policy & Promotion permits FDI upto 100% under the automatic route for logistics sector subject to extant applicable laws/sectoral rules/regulations/security conditions. Till date no FDI proposal for logistics parks have been received by MoRTH.

(c) The logistics costs in India is estimated to be 13-14% of the GDP. The logistics costs in USA is 9-10%, in Europe 10% and in Japan 11% of their GDP. Various schemes / projects are planned and being implemented to bring the logistics cost to 8-10% of GDP in India.

Fame India scheme

924. DR. AMAR PATNAIK: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the details of the Faster Adoption and Manufacturing of (Hybrid &) Electric vehicles (FAME) India scheme;
- (b) the recent achievements of this scheme; and
- (c) the total number of employment opportunities created under this scheme?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): (a) to (c) Department of Heavy Industry formulated a Scheme namely Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles India (FAME-India) Scheme in March, 2015 to promote adoption of electric/ hybrid vehicles (xEVs) in India. Phase-1 of the scheme was available up to 31st March, 2019. The Scheme had four focus areas, namely. Demand Creation, Pilot Project, Technology Development/R&D and Charging Infrastructure.